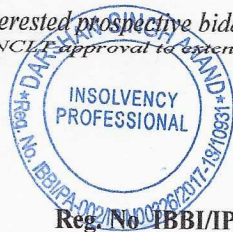


FORM-G
INVITATION FOR EXPRESSION OF INTEREST

[Under Regulation 36A(1) of the Insolvency and Bankruptcy (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

RELEVANT PARTICULARS						
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Taxus Infrastructure and Power Projects Private Limited CIN: U45400DL2009PTC187069				
2.	Address of the registered office	Registered Office as per MCA Records: Unit No. 102, Vardhman Centre, Plot No. 3, First Floor, BH-Block, LSC, Shalimar Bagh, Delhi – 110088 (Premises already vacated) Solar Plant Address: Khasra No 134,140,141,143 Village Rapar, Khokhara, Taluka Anjar, District Kutch, Gujarat – 370510				
3.	URL of website	The CIRP specific webpage of can be accessed at https://stellarinsolvency.com/public-announcement/taxus-infrastructure-and-power-projects-private-limited				
4.	Details of place where majority of fixed assets are located	Khasra No 134,140,141,143 Village Rapar, Khokhara, Taluka Anjar, District Kutch, Gujarat – 370510				
5.	Installed capacity of main products/ services	5 MW Solar Power Plant				
6.	Quantity and value of main products/ services sold in last financial year	<table border="1"> <thead> <tr> <th>Financial Year/ Period</th> <th>Amount (Rs. in Thousand)</th> </tr> </thead> <tbody> <tr> <td>During the F.Y. 2021-22</td> <td>7,749</td> </tr> </tbody> </table>	Financial Year/ Period	Amount (Rs. in Thousand)	During the F.Y. 2021-22	7,749
Financial Year/ Period	Amount (Rs. in Thousand)					
During the F.Y. 2021-22	7,749					
7.	Number of employees/ workmen	6				
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at	Available at the CIRP specific webpage of the Corporate Debtor provided in Point 3 above. For further details the applicants can via email (provided in Point 13 below) may request the Resolution Professional for sharing the same.				
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	The detailed Invitation for Expression of Interest including Terms and Conditions specifying the eligibility criteria is available at the CIRP specific webpage of the Corporate Debtor provided in Point 3 above.				
10.	Last date for receipt of expression of interest	08 th April, 2023 (Saturday) latest by 05:00 P.M. The interested parties/Prospective Resolution Applicants shall submit the EOI via email and in a sealed envelope through speed/ registered post or by hand delivery at the project specific address provided in point 13 below. The envelope should be super scribed as " EOI for Taxus Infrastructure and Power Projects Private Limited (under CIRP) ".				
11.	Date of issue of provisional list of prospective resolution applicants	13 th April, 2023 (Thursday)				
12.	Last date for submission of objections to provisional list	18 th April, 2023 (Tuesday)				
13.	Process email id and address to submit EOI	Project Specific Address: Stellar Insolvency Professionals LLP (IPE) Suite 310, 3 rd Floor, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi-110001 Project E-Mail ID: ip.taxusippl@gmail.com				

Note: The process for calling for second round of interested prospective bidders and the associated timeline, as outlined in this Form-G is contingent upon Hon'ble NCLT approval to extend the process.



(Signature)
Darshan Singh Anand
Resolution Professional

Date: 24/03/2023
Place: Delhi

Registered Address with IBBI:
Address:: EG-46, Inder Puri, New Delhi,
National Capital Territory of Delhi, 110012
Reg Email Id: dsanand57@gmail.com

For Taxus Infrastructure and Power Projects Private Limited (under CIRP)

[illegible][illegible]

FORM G INVITATION FOR EXPRESSION OF INTEREST (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN/GIN/PL No.	Taxus Infrastructure and Power Projects Private Limited CIN: U54500DL2009PT187699
2. Address of the registered office	Registered Office at MCA Records: Unit No: 102, Vardhaman Centre, Plot No. 3, First Floor, BH-BLOCK, IIC, Shalimar Bagh, Delhi - 110068/Premises Address as provided: Solar Plant Address: Kharsa No 134 140, 141, 143 Village Rapor, Khokhars, Taluka Anjar, District Kutch, Gujarat - 370810
3. URL of website	The CIRP specific webpage of can be accessed at https://insolvencyindia.org/public-announcement and https://www.mca.gov.in/public-information
4. Details of place where majority of fixed assets are located	Kharsa No 134 140, 141, 143 Village Rapor, Khokhars Taluka Anjar, District Kutch, Gujarat - 370810
5. Installed capacity of man	5 MW Solar Power Plant

6	Quantity and value of main products/services sold in main financial year	Financial Year Period: During the FY 2012-2013 Amount (in Thousands): ₹ 7740/-
7	Number of employees/workmen	6
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant debts for subsequent entries of the process are available at:	Available at the CRIP specific webpage of B Corporate Debtor provided in Part 3 above
9	Eligibility resolution for applicants under section 253(h) of the Code is available at:	Available at the CRIP specific webpage of B Corporate Debtor provided in Part 3 above The detailed instruction for Expression of Interest including Terms and Conditions specifying the eligibility criteria is available at the CRIP specific webpage of the Corporate Debtor provided in Part 3 above
10	Last date for receipt of expression of interest	08th April, 2013 (Saturday) latest by 05.00 PM The interested parties/Prospective Resolution Applicants shall submit the Expression of Interest and a sealed envelope through/physical registered post or by hand delivery to the CRIP specific address provided in point 13 below. The envelope should be super scripted as EOI for 'Tata Infrastructure Limited and its subsidiaries/Project Private Limited under CRIP'
11	Date of issue of provisional list of prospective resolution applicants	13th April, 2013 (Thursday)
12	Last date for submission of objections to provisional list	18th April, 2013 (Tuesday)
13	Process email and id address to submit EOI	Project Specific Address: Sita, 310, 3rd Floor, New Delhi- 110001, 27 Barakhamba Road, Connaught Place, New Delhi-110001 Project E-Mail ID: ta.gupta@psip@gmail.com

Note: The address for second round of interested prospective resolution applicants and the auction timeline as outlined in this Form-G/contingent upon the Bidding/ECI approval and the auction timeline shall be notified by the Project Specific Address.

Resolution Professional for Tata Infrastructure and Power Projects	Resolution Professional for Project Private Limited under CRIP
Dr. Anand K. Choudhary	Dr. Anand K. Choudhary
Place: Delhi	Place: Delhi
Reg. Email: anand@anandkchoudhary.com	Reg. Email: anand@anandkchoudhary.com



Chola

Enter a better life

Cholamandir

Corporate Office: No. 1
Branch Office: Plot 1
Pradesh 282607, Aurh

E-AUCTION SALE

E-auction Sale Notice for Sale of Immovable Assets under in
 2002 read with proviso to Rule 8 (6) of the Security Interest
 Notice is hereby given to the public in general and in particular to the Secured Creditor, the Symbolic/Physical Finance Company Limited the same shall be referred herein as "As is where is", "As is what is", and "Whatever there is" but it is hereby informed to General public that we are going to conduct

S.N.	Account No. and Name of borrower, co-borrower, Mortgagors
1.	(Loan Account No. HE00AHE00001866224, HE02JAHE0000005513) 1.ASHISH SINGHAL 1-8, Karmayogi Enclave, Mauza Ghatawasan, Agra, Uttar Pradesh - 282006 2.MINU SINGH 1-8, Karmayogi Enclave, Mauza Ghatawasan, Agra, Uttar Pradesh - 282006 3.SANDEEP KUMAR AGARWAL 85/4A, Vimala Place, Kamla Nagar, Agra, Uttar Pradesh - 282004 4.LAXMI AGARWAL 85/4A, Vimala Place, Kamla Nagar, Agra, Uttar Pradesh - 282004 5.SHRI KJORESH CHAND SINGHAL SUKSHMAN SANJAYAN 14 Jyoti Enclave, Karmayogi Nagar, Agra, Uttar Pradesh - 282004 6.M/S JAI AMBEY COLLECTION 119, Indraprastha Road No.26/24, Saroja Place, Agra, Uttar Pradesh - 282006

1. ion-notices. For details, help, procedure and online training Ms.Procure#247; Mr. Adesh Borisca Cell No. 7046612345/ 91

2. For further details on terms and conditions please visit our part in e-auction.

THIS IS ALSO A STATUTORY 30 DAYS SALE

Place: AGRA Date : 24-03-2023

Ujjivan SMALL FINANCE BANK **SECOND FLOOR, GMTT BUILDING
D-7 SECTOR 3 NOIDA UP 201301**

NOTICE FOR SALE OF IMMOVABLE SECURED ASSETS(S)

Auction Sale Notice for Sale of Immovable Secured Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (i) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property/movable property owned by Ujjivan Small Finance Bank Ltd., the physical possession of which has been taken by the Authorised Officer of Ujjivan Small Finance Bank Ltd., will be sold on "As Is Where Is", "As Is What Is", and "Whatever There Is" basis on 10.04.2023 for recovery of **Rs. 27,74,990.00** (Rupees Twenty Seven Lakhs Seventy Four Thousand Nine Hundred Ninety Only) on or 08.02.2023 due to Ujjivan Small Finance Bank Ltd. from **Mr. Sanjeet Siro Paranjot & Mr. Vikas Siro Paranjot**, The Reserve Price will be **INR 12,00,000.00** (Rupees Twelve Lakhs Only) and the Earnest Money Deposit will be **INR 1,20,000.00** (Indian Rupees One Lakh Twenty Thousand Only).

Description of Asset on Auction

All that piece and parcel of land and building, of a Residential Freehold Flat No. 5F-01 (HG), on Second Floor, Front Side R.H.S. without Roof, rights, built on Plot No. 33, area measuring 80 Sq. Yards & 68.88 Sq. Meters, out of Khata No. 1163/m, situated at, Keshav, Compound, Hadebadi, Village, Near Chakdaha Bahadur, Tehsil - Loni District - Ghazabad, Uttar Pradesh, and which is bounded as under: Boundaries: East: Plot No. 34, West: Plot No. 32, North: Other Plot, South:- Road

For detailed terms and conditions of sale, please refer to the link provided in the official website - www.ujjivan.org

Ujjivan Small Finance Bank Ltd.

Date: 23.03.2023 Place: Noida

Authorized Officer, Ujjivan Small Finance Bank Ltd.

DML HOUSING FINANCE PRIVATE LIMITED				DEMAND NOTICE	
Registered Office: Express Building, 3rd Floor, 8-5, Bandra Star, Lower Malviya New Development, 9/11 KEMFALDEE, 47-171 PATEL NAGAR, Gandhinagar, Ahmedabad-380005, Tel: 4682293291/4682913629					
Whereas the borrower/s (Borrower/s) has/have obtained the financial assistance from DML Housing Finance Private Limited. We state that despite having availed the financial assistance, the borrower/s/guarantor/s/mortgagor/s have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset by the Bank of India, consequent to which the Adjudicator Officer of DML Housing Finance Private Limited under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & exercise of powers conferred under Section 13(2) read with Rule of Security Interest Enforcement Rules, 2002 issued under the said Act, 2002 has determined herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrower/s to pay the amount due to repay the amount mentioned in the notices together with further interest at the contractual rate of on the amount mentioned in the notices and to make good the loss and to charge the said title of the mortgaged property towards the said amount.					
Sr. No.	Name & Address(s) of Borrower(s)	Description of Property	Outstanding Amount (Rs.)	Outstanding Amount (Rs.)	Date of Demand
1.	RAJ KAMATH AND/OR RAJESH GUPTA, RAJESH GUPTA SO HANSHI CHANDER GUPTA, Flat No. 101, D-2, Panchsheel, Gulmohar, 4, Panchsheel Market, Near Mantri Hotel, New Delhi - 110004. Also:- Flat No. 202, D-2, Panchsheel, Gulmohar, 4, Panchsheel Market, Delhi - 110003. Also:- Flat, Gur Teg Bahadur Highway Dehli National Sector 16B 110095. Also:- Flat No. 202, D-2, Panchsheel, Gulmohar, 4, Panchsheel Highway Plot B-18, Phase 2, Near 49th Bastard Sadanilabad S.F. Vid Vikar Ghatia Near Ghoshatuli Uttar Pradesh - 201102.	"FLAT NO. 3, SECOND FLOOR (PLOT SIDE MIDDLE UNIT WITH ROOF RIGHTS PLANT AND 200 S.F. AREA) 409 HABDAST SADULLAHABAD VED NAGAR PHASE 1, LONI GHATIA UTTAR PRADESH - 201102	Rs. 19,71,459/- Loan Account Number HFO007092- 354E	Rs. 29,63,056/- which includes principal and other dues and charges 354E	25/10/2024 NPA De

Please state to whom Section 13(1) of the said Act. No Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets resulting from this notice, without prior written consent of the second creditor.

Place: Delhi NCR
Date: 24.03.2023

DML Housing Finance Pvt. Ltd.
Authorized Officer

RBL BANK LTD.		Administrative Offices: 1st Lane, Sushant, Gurgaon, Haryana-120017			
Branch Office: Property No. 1, 1st Floor, Opposite Model Mills, Okhla Phase-3, New Delhi-110020					
PUBLICATION OF NOTICE UNDER SECTION 13(2) OF THE SARFESSEI ACT 2001					
Notice is hereby given that the mentioned borrower/s (guarantor/s) who have defaulted in the repayment of the said loan/s (loan facility) and/or loan facility default(s) from the Bank and whose loan account have been classified as Non-Performing Assets (NPA) (the notices were issued to them under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFESSEI Act) on their last known addresses.					
No.	Name and Address of the Borrower/ Co-Borrower/Guarantor/Authorized Signatory	Loan Account and Loan Amount	Date of Properties/ Address of Secured Assets to be Enforced	Date of Notice Amount Due in Ru.	
1.	M/s. Rajat Ratnas (Through its Proprietor/Authorized Signatories - Mr. Pankaj Khatri Shop No.-A/15-A Block, Sector-14, Vihar Puram, Ghaziabad, Uttar Pradesh-201005)	8000026 05318	"Plot No. 2 Ground Floor (Without Roof Slab), having covered area administration 39 Sq.Mt in Block M/3, Sector-12, T-1, Ramprastha Dist-Ghaziabad, U.P. Mahanagar, Pargana, Tehsil and District Ghaziabad, Uttar Pradesh"	21.03.2023 Rs. 19,19,74,700/-	
2.	Pankaj Khatri Prop. M/s. Rajat Ratnas (Director, Yamini Health Cows Dairy Farms Pvt.Ltd.) A-2, Ground Floor, Chander Nagar, Ghaziabad, Uttar Pradesh-201001		Dist-Ghaziabad, U.P. Mahanagar, Pargana, Tehsil and District Ghaziabad, Uttar Pradesh"	Ninety One Thousand Seven Hundred Fourty Seven and Paise Two only together with interest at contractual rate, till complete settlement of the said loan account expenses thereon.	
3.	Poonam Khatri A/s. Poonam Rani H. No. 2, Ground Floor, Sub-section 18 of Sector-12, T-1, Ghaziabad, Uttar Pradesh-201011				

JOHAL INVESTMENTS LTD.

CIN: U67120DL1900PLC209682, RBI registration No. : B-14.03253
Office:- 118, Sunjea tower -8, First Floor, District Centre, Janakpuri, New Delhi 110058. Website: www.jihfinance.com

Publication of Notice regarding possession U/s 13(4) of SARFESI Act 2002

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002/254 of 2002 and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) rules 2002, a demand notice was issued on the dates mentioned against each account and stated hereinafter calling upon them to repay amount within 60 days from the date of receipt of said notice.

The Borrower/s Applicant/s having failed to repay the amount, notice is hereby given to the Borrower/s Applicant/s upon the publication in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him/under section 13(4) of the said Act read with Rule 9 of the said Act on the dates mentioned against each account.

The Borrower/s Applicant/s in particular and the public in general are hereby cautioned, not to deal with property and any deal with the property will be subject to the charge of the JOHAL INVESTMENTS LTD. for an amount and interest thereon.

The Borrower/s Applicant/s, Guarantors, if any, arehereto are invited to provision of sub section 8 of Section 13 of the Act in respect of all amounts due to the secured assets.

S. No	Loan Account No.	Name of Borrower/s Applicant/s & Co-borrower/s Co-applicant/s & Guarantors	Description of the property mortgaged / charged	Date of Demand Notice	Date of Possession	Amount outstanding (as per notice U/s-13(2), SARFESI)
1.	1 JULIAN 2320177 LAP-1456	3 MRS. MADHU BHATIA (GUARANTOR) (Co-applicant)	RIO 152' GALAXY APARTMENTS, 3RD FLOOR, PITAMPURA, NEW DELHI-110034	11.10.2022	23.03.2023	23,56,000/000/- in Rupees Twenty Three L fifty six thousands only with further interest expenses and other charges etc.
2.	1 JULIAN 2320177 LAP-1456	3 MRS. MADHU BHATIA (GUARANTOR) (Co-applicant)	RIO 152' GALAXY APARTMENTS, 3RD FLOOR, PITAMPURA, NEW DELHI-110034	16.10.2023	23.03.2023	12,96,000/- in Rupees Two Lakh ninety six thousand only with further interest expenses and other charges etc.

Authorized Signer
Johal Investments Ltd.

Prime Investment and Finance Company Limited Dare House, 1st Floor, NSC Bose Road, Chennai – 600 001. S-5, Padam Plaza, H-1 & 2, 3rd Floor, Sector 16 B, Anus Village Colony, Sikandra, Yojna, Uttar Secured Officer: Nikhil Mishra - 7380626660 and Jogendra Singh - 9557624991			
NOTICE FOR SALE OF IMMOVABLE PROPERTIES Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act (Securitisation) Rules, 2002.			
As per the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable property/ properties of which has been taken by the Authorised Officer of Cholamandalam investment and finance as Cholamandalam investment and Finance Company Limited. The Secured Assets will be sold through E-Auction.			
The public E-Auction through website https://chola-la.procure247.com/			
Date & Amount per Demand Notice U/s 13(2) 7/8/2022 Rs.129,47,770.67/- Outstanding Amount Rs.1,38,97,270/- as on 22/3/2023	Descriptions of the property /Properties RESIDENTIAL HOUSE ON PLOT NO.1-B SITUATED AT KARAYAPPA ENCLAVE, MAJZA CHATTIWASAN, HARI PARVAT WARD, TEHLI & DISTRICT – AGRA (MEASURING AREA 167.22 SQ. MTRS) BOUNDARIES :- EAST – OTHER LAND, WEST – ROAD 9 MTRS. WIDE, NORTH – OTHER PROPERTY, SOUTH – PLOT NO. 07	Reserve Price, Earnest Money Deposit & Bid Increment Amount (In Rs.) Rs.1,40,00,000/- Rs.14,00,000/- Rs.1,00,000/-	E-Auction Date and Time, EMD Submission Last Date Inspection Date 28.04.2023 at 11.00 a.m to 1:00 p.m 27.04.2023, 10.00 am to 5.30p.m 24-04-2023 & 25-04-2023 (10.00 A.M to 1:00. P.M
on e-auction, prospective bidders may contact (Muhammed Rahees –81240 00030), 056524, Email id: aleshp@procure247.com, suraj@tender247.com, parin@tender247.com https://chola-la.procure247.com/ & https://www.cholamandalam.com/auction-notices to take			
NOTICE UNDER RULE 8(G) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002 Sd/- Authorised Officer Cholamandalam Investment and Finance Company Limited			

 Chola Enter a better life	CHOLAMALANDAM INVESTMENT AND FINANCE COMPANY LIMITED Corporate Office: 1st Floor, 'Dare House', No.7, N.S.C. Bazaar, Chennai-600 001 Branch Office: 1st & 2nd Floor, Plot No.6, Main Puzsa Road, Karol Bagh, New Delhi - 110 005.				
POSSESSION NOTICE Under Rule 8 (3)					
WE/WEAS are the undersigned being the Authorized Officers of Cholamalandam Investment And Finance Company Limited, under the Incorporation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter called the "Act") and in exercise of powers conferred under Section 13(1) and 13(2) of the said Act, hereby give notice to the borrowers in the following manner: 1. The names of the borrowers who have been included in Column (B) below are those specified in Column (A) to repay the outstanding amount in Column (D) below with interest thereon within 10 days from the date of the receipt of this notice. 2. The names of the borrowers who have been included in the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column (C) herein below on the respective dates mentioned in Column (E) in exercise of the powers conferred under Section 13(6) of the Act read with Rule 3 of the Rules made thereunder. 3. The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column (B) below and the Company shall have no objection to the charge of Rs. Cholamalandam Investment And Finance Company Limited for an amount mentioned in Column (D) along with interest and other charges. 4. The borrowers in particular and the Public in general are hereby cautioned that the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.					
SL NO	NAME AND ADDRESS OF BORROWER & LOAN ACCOUNT NUMBER	DATE OF RECEIPT OF THIS NOTICE	AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
(A)	(B)	(C)	(D)	(E)	(F)
1	1. RAJESH ANAND 2. RAJESH ANAND 3. ASHITH ANAND 4. ASHITH ANAND Address At: 146-2/688 First Floor Subhash Nagar, Tagore Garden, New Delhi 110027	23rd July 2018	Rs. 5729,03,18	Property Addressing 1200 sq.ymts, with built up area of 810 sq.ft., bearing Property No.2/688, First Floor, Block-2, Subhash Nagar, Tagore, New Delhi.	23-MARCH-2019
Authorised Officer: Cholamalandam Investment And Finance Company Limited					

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Date: 24/03/2023

MUJIVAN SMALL FINANCE BANK

DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 THROUGH PAPER PUBLICATION

A notice is hereby given that the following borrower(s) have defaulted in its payment of principal and payment of interest of secured loan(s) by them from the date of default. The said borrower(s) have defaulted in the payment of secured loan(s) under Section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 were issued to Borrower(s) / Guarantor(s) on their last known addresses by registered post. However the notices have been returned as undelivered. The said borrower(s) / guarantor(s) are hereby notified that the said secured loan(s) are now due and they are hereby informed by way of public notice about the same.

**SECOND FLOOR, GMIT BUILDING
D-7 SECTOR 3 NOIDA UP 201301**

Name of the Branch & Secured Guarantor	Description of the Secured Asset	Date of Demand Notice	Date of Demand Publication	Amount as per Demand Notice
BRANCH: DELHI:	All that present and parcel of First Floor	15-09-2022	24-01-2023	Rs 25,67,714/-
1. Indo Global Impex Through Its Proprietor Chandrasek Singh Kothari, Esq. G05, La. Lagune, Golf Course Road, Sector-54, Gurugram, Haryana-122001, India	Without Roof rights in the portion of built up area measuring 107.622 Sq. Ft. Dwelling unit no. C-112 and C-120 built up area measuring 110.5 Sq. Yds. Part of total area announced 231-1/2 Sq. Yds. Plot of Khasra No: 5880/1, Village: Dabhi, Tehsil: Faridkot, District: Ferozepur, Punjab, India. Ext'n: Jail Road, West; Service lane, North; Service lane, South; Province of G.L.T. The Property Belongs To: Mr. Chandrasek Singh Kothari C/o Gudbadhan Singh Kothari. Memorandum of deposit of title deeds for creation of mortgage dated: 20-10-2021			As per 251,714/- as on 24-01-2023
Phatni: Hathi Pann Titar Bazar: Khan				Plus interest and other charges at Contracted rate from 25-01-2023
2. Naxos Kar Singh With Guarantor: Singh Kar Singh, Esq. G-05, La. Lagune, Golf Course Road, Sector-54, Gurugram, Haryana-122001, India				

(A/C No. 23472203000000003)

[illegible]

SALE NOTICE OFFICE OF THE OFFICIAL LIQUIDATOR HIGH COURT OF GUJARAT MINISTRY OF CORPORATE AFFAIRS			
3RD FLOOR, CORPORATE BHAVAN, B/H. ZYDUS HOSPITAL, THALTE, AHMEDABAD - 380 059.			
Offers are invited from the interested bidders for sale of following assets and properties of JALAN ISPAT CASTING LTD. (N. LION) in compliance of the order dated 03.03.2023 passed by the Hon'ble High Court of Gujarat in Official Liquidator's Report No. 68 of 2023.			
Lot No.	Description of Properties	Upset Price (Rs.)	E.M.D. (Rs.)
01	Sq. Nos. 805, 806, Approx 580.55 Sq. Mtrs., 8th floor, B-Wing, Windsor Plaza, R. C. Dutt Road, Alkapuri, Vadodara.	1,30,00,000/-	13,00,000/-
The offers are invited for E-Auction in respect of sale of above-mentioned assets and properties of the Company in Liquidation which shall be reached at the undersigned on or before 13.04.2023 upto 4.00 P.M. The Tender Form can be obtained from the Office of the Official Liquidator during the office hours on payment of ₹ 1,000/- (One Thousand Only) in cash (Non-Refundable and Non-Transferable) from 27.03.2023 onwards latest upto 13.04.2023 upto 1.30 P.M.			
The E-Auction will be conducted through https://auction.envida.com on 20.04.2023 at 3.30 P.M. onwards. The inspection of the above assets of the Company in Liquidation will be held on 28.03.2023 between 11.30 A.M. to 4.00 P.M. for prospective/ intending buyers at premises of the Company in liquidation.			
The complete details in this regards may be obtained from the website of the Hon'ble High Court of Gujarat, Ahmedabad and Ministry of Corporate Affairs, New Delhi at https://www.gujarathighcourt.nic.in and https://www.mca.gov.in			
Sd/-			
(D. N. CHOWDHURY) ICLS OFFICIAL LIQUIDATOR HIGH COURT OF GUJARAT			
Date : 10.03.2023			
Regional Off.: Netaji Marg, Nr. Mitakhali Six Roads, Ellisbridge, Ahmedabad-6.			

SALE NOTICE COM IN	
Sale notice com invitation to tender is hereby given to the public in form of immovable property which is mortgaged to erstwhile GRUH (Now "GRI") which are intended to be sold, are enumerated hereunder in the SCHEDULE.	
Name of borrower(s), Loan Account No., Date of Possession & Tender Reference No.	Description of the property to (Secured Asset)
Mr. Mansukhbhai Shambhubhai Jani Mrs. Chandrakshi Mansukhlal Jani 205-4932 & 205-4937 New Loan A/c no. 200520095004826 200520095004927 16.10.2022 205-1270	All that part and parcel of the residential property situated at Revenue Survey No. 20, Palsi, 42, 42-B & 44, TPS No. 10, G.P.O. 9/A, P.N.O. 9/A/2, Flat No. 3, built up area addressing 48.5 mtrs. Super built-up area 76.4 mtrs. I Shivakshi Arcade near Bungalows 150 T. ring road, Adhewade, Bhavnagar, Gujarat 364001
The date of the tender opening and other details for the above mentioned:	
Tender form fee	Rs.100/- per tender for the above favoring "Bandhan Bank Limited"
Date of inspection of property	03.04.2023 between 10.00 A.M. to 12.00 P.M.
Last date and time for receiving tender	25.04.2023 upto to 05.00 P.M. at Floor, Post Office, Bhavnagar
Earnest Money Deposit (EMD) payable	10% of the offer price to be Drift favouring at "Bandhan Bank"
Date and place of opening tenders	The tenders shall be opened on Bhavnagar Branch as stated herein
Tender forms available at	Bandhan Bank Limited Bhavnagar Nr. Nirmalanagar Circle, Dairy Road Name of contact person: Mr. Piyush Handwala Ph-98
The sale of the property will be on "AS IS WHERE IS BASIS", "AS IS WHERE BASIS". The properties may not be sold below the Reserve Price. The bank disposes off or pending against the aforsaid property mortgaged in fact till the date of sale confirmation as provided under section 13(8) of the invitation to tender; please refer below:	
Terms and	
- Interested parties may send/ submit their sealed tenders for the aforsaid Property" as mentioned in the schedule above along with Earnest Money Deposit Demand Draft Favouring "Bandhan Bank Limited" which is required to be submitted by the bidder. - All the bidders whose bids are at or above the reserve price and who has intimated in writing within a week from the date of opening of the tender to purchase the property and he shall have to complete the remaining formalities.	

INVITATION TO TENDER		
General and in particular to the borrower(s) that the below described property in the Bandhan Bank" is put for sale. The specific details of the properties, DULE:		
to be sold	Secured Debt as on date of demand notice and as on 23.03.2023 which includes amount paid by the borrowers from the date of demand notice till date, if any, with further interest, costs, charges etc.	Reserve price and EMD payable
Plot No. 102	Rs.10,43,895.49/- as on 25.10.2021, 3,64,800/- for loan A/c no, 200700500040927	Rs.12,48,228/- EMD 10% of the offer price,
95 sq. ft.	Rs.5,06,776.59/- For Loan A/c no, 20070050004926 as on 23.03.2023	
Dilshah		
and property is as mentioned below.		
Property payable by Banker's Cheque/Demand draft (non-refundable)		
M. to 5.00 P.M.		
Bandhan Bank Ltd. Shop No. 32,33, 1st Floor, Upper Floor, Chhatra, Dary Road, Bhavnagar-364002, Gujarat		
being along with tender by way of Bankers Cheque/Demand Limited"		
28.04.2023 By Authorised Officer of Bandhan Bank at Binaiwabe.		
branch, Shop No. 32,33, 1st Floor, Upper Floor, Patni Plaza, 1, Bhavnagar-364002, Gujarat		
79565797, Mr. Rajabhai Khimabhai Dangar-9374125752		
"WHAT IS BASIS", "NO RECURSE BASIS" and "WHATEVER THERE IS BASIS" that we have not received any intimation about irritations, or of the Bank. The borrowers' mortgages can redeem the mortgage for AFACSI Act. For detailed terms and conditions of the sale notice cum conditions:		
cessaid property in a sealed cover superscribed as "Offer for purchase of money Deposit (EMD) as mentioned in column 4 above, by Bankers refundable, in case the bid is not successful.		
to bid and qualify up to the standards set up by the Committee shall be the order. The highest valid bidder whose bid is accepted shall be offered to finalises within the given time frame.		

the sale confirmation letter and the remaining bid amount within 15 days or such extended period as may be agreed upon in writing between the purchaser and the Bank. The successful bidder shall deposit 25% of the bid amount.

4. In case the successful bidder either fails to deposit 25% of bid amount to pay the remaining amount within 15 days or any such extended period aggregating to 25% of the bid amount made by the bidder, the correspondence and the property shall be sold again in accordance with the same rules as on "AS IS WHERE IT EXISTS" "AS IS WHAT IS AVAILABLE".

5. The sale will be held on "AS IS WHERE IT EXISTS" "AS IS WHAT IS AVAILABLE" basis. The Authorized Officer is not aware of any other encumbrances, mortgages, equities, fees, and other incidental expenses including the registration fee payable, stamp duty, and other charges relating to the issuance of Sale Certificate including applicable stamp duty, registration charges, etc.

6. Where the amount of dues of GRUH (Now "The Bandhan Bank") at the time of the sale is tendered by the borrowers / mortgagors at any time before the date of publication of notices inviting tender from the step shall be taken for the sale of the secured asset to the borrower(s).

7. The Authorized Officer has the absolute right to accept or reject any and all bids.

8. The sale will be subject to confirmation by Bandhan Bank Limited.

Date: 24/03/2023
Place: Bhuvanagar

Sale Confirmation Letter:

Official Office: Netaji Marg, N. Mithakha Residential, Ahmedabad-67. Phone : +91 -7555-XXXXXXX

SYMBOLIC POSSESSION NOTICE

The Department of Financial Assets and Enforcement of Security Interest Rules, 2002, the Authorized Officer issued demand notice to the borrower(s) to pay the dues of the secured assets within 60 days from the date of receipt of said notice. The borrower(s) who have undersigned has taken the symbolic possession of the properties mentioned in the account. The borrower(s) in particular and the public in general are hereby notified that the borrower(s) has taken the symbolic possession of the property from the Bank for the amounts, interest, costs and charges thereon to the extent available, to redeem the secured assets.

Encumbered (Secured Asset)	Date Notified
Immovable property situated at Revenue Survey No. 10, Plot area 54.91 sqm., Mahavir Nagar b/h Harshad Nagar, Gujarat- 361005 and bounded by: Lagu plot no. 115, West: 6 mtr road, South: Lagu	31.03.2023

days of the confirmation of sale of the property or such extended period. Payment shall be made only in the form of Bankers Cheque / Demand Draft.

must immediately upon the acceptance of the sale confirmation letter or order, the 10% EMD amount of the offer price, and / or the balance of any, shall be forfeited by the Authorised Officer without any further notice, if the borrower(s) fails to comply with the provisions of the SARFAESI Act and the Rules made thereunder. The said forfeiture shall be available on the date of inspection. Other than as stated above, no other security shall be required from the borrower(s). All the encumbrances as stated above in connection with the sale and auction charges, etc., shall be borne and paid by the Purchaser.

(The said 10% EMD shall be available on the date of inspection. Other than as stated above, no other security shall be required from the borrower(s). All the encumbrances as stated above in connection with the sale and auction charges, etc., shall be borne and paid by the Purchaser.)

GRUBH (Now "the Bandhan Bank") as stated in aforesaid paragraph) at public or before the date of execution of the sale certificate, no further stamp or attestation is required.

and without assigning any reason whatsoever, at any point of time.

**Bandhan Bank Limited
Authorised Officer**

**Six Sil Roads,
-26421671-75**

Act, 2002 and in exercise of powers conferred under Section 13(4) of the SARFAESI Act, 2002, I, the undersigned, hereby certify that the borrower(s) on the date mentioned against the account number mentioned herein below have failed to repay the amount, notice is hereby given to the borrower(s) to pay the same within the time specified in the notice described herein below under Section 13(4) of the said Act and the Rules made thereunder. If the borrower(s) does not pay the general is hereby cautioned not to deal with the property and assets of the borrower(s). The borrowers'/mortgagors' attention is invited to the fact that the borrower(s) are liable to pay the interest on the loan.

Date of Demand Notice	Date of Symbolic Possession Notice	D/S Amount as on date of Demand Notice
12.02.2022	21.03.2023	Rs.4,00,560/-

Authorised Officer

આપનો અભીલેખ અંગે સરળ સવાલો દ્વારાં અમને માત્ર આપો.
પરમાત્મા આપના દિલ સાથે આત્માને સાંતિ આપે જે પ્રાર્થના.

જે સાદમગ્ન પરિવારે :-

- ગં.રંપ. શાંતાબેન ગ્વેરેલીયાળી બેળી : માતુશ્રી
- ગં.રંપ. કુસુબેનન કમલેશભાઈ બેળી : પત્ની
- અ.સો. કર્વનાબેન રીલીકાશં બેળી : પાલી-ભાઈ
- અ.સો. દિનાબેન રંગેશભાવ બેળી : બહેન-બહેણી
- અ.સો. બીનાબેન રંગેશભાઈ બેળી : બહેન-બહેણી
- અ.સો. રૂપીલાબેન પ્રકાશભાઈ બેળી : પુત્રપુત્ર-પુત્ર
- અ.સો. રૂપિશાબેન પ્રકાશભાઈ વાસા : પુત્રી-પુત્ર
- અ.સો. હેતલબેન દિનાનભાઈ બેળી : ભત્રીજાવડ-ભત્રીજા
- અ.સો. દર્શિબેન દર્શિભાઈ બેળી : ભત્રીજાવડ-ભત્રીજા
- દુમ્બીલ, પિચાન્તુ, આરવ, પિશા (પોત્ર-પોત્રી)
- પિમશી (ટોકિની)

બેળી ડંડરડડડશન - પિલા ડંડરડડડડરડર
જીભા પરિવાર ધડુલી-ભૂજ

બેળી પદ્મની પાઈડાસામા

તા. ર/૨/૨૦૨૩, શુક્રવાર, સાંચે ૪ થી ૫ કલાકે
સાંજપુર સમાજગૃહ, ગણેશનગર રોડ,
રિલીકાવણા રીલીકોલેજ નજીક, ભુજ-કચ્છ.

M.99256 39255- 70169.68875

